

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5124  
ANSWERED ON:08.05.2012  
TAX FROM OWNERS  
Sukur Shri Jadhav Baliram

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Government has suggested the States to charge 10% extra tax from the owners of houses and shops located along both the sides of metro line at a distance of 500 meters for the development of the metro services;
- (b) if so, whether there is any proposal to give any special exemption to the owners of such houses and shops;
- (c) if so, the details thereof;
- (d) whether the Government also proposes to direct the Municipal Corporation of Delhi (MCD) to regularise such properties and to give them legal status; and
- (e) if so, the extent to which the MCD is likely to be benefited from this decision?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a) No, Madam. The Ministry of Urban Development has only issued an advisory to the State Governments and Metro Rail Corporations vide letter No. K- 14011/8/2012-MRTS (Coord) dated 16th April, 2012 (also hosted on the Ministry's web site [www.urbanindia.nic.in](http://www.urbanindia.nic.in)) stating therein the decision of the Government of Karnataka to follow innovative financing methods for resource mobilization while proposing Phase II of Bangalore Metro Rail Project. The State Governments have been advised to take appropriate action on similar lines.
- (b) No, Madam.
- (c) Does not arise.
- (d) No, Madam. There is no such proposal contained in the advisory issued by the Ministry referred to in (a) above.
- (e) Does not arise.